



2026:AHC:28100-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29182 of 2025

Rajeev Dhaka

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	: Mukesh Chandra Gupta, Shubham Prakash Gupta
Counsel for Respondent(s)	: G.A., Rahul Srivastava

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State, Sri Mahendra Chaddha, Advocate, holding brief of Sri Rahul Srivastava, learned counsel for respondent no.2/Central Bureau of Investigation and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(1) Issue a writ, order or direction in the nature of mandamus directing/commanding to the Central Bureau of Investigation to fair investigate the Case Crime No.293 of 2016, under sections 302 and 201 of IPC, Police Station Pallavpuram, District Meerut, in pursuance of the FIR dated 12.07.2016."

3. Learned counsel for the petitioner submitted that petitioner is the first informant of the instant case and had lodged the first information report on 12.07.2016, under sections 302 and 201 of IPC. Pursuant to the said FIR, police investigated the matter and submitted a final report on 22.05.2018. Consequent thereto, the petitioner preferred a protest petition before the competent Magistrate. On the said protest petition, the learned Magistrate vide his order dated 08.09.2025 had directed for further investigation in the

matter, which is still in progress.

4. In view thereof, there is no reason to pass any further orders by this Court. The petitioner, if so advised, may approach the competent Magistrate, in view of the law laid down by Hon'ble Apex Court in the case of **Sakiri Vasu Vs. State of U.P. and Others, (2008) 2 SCC 409.**

5. With the aforesaid observations, the instant writ petition stands **disposed of.**

February 9, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)